

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01028/2019

Dated Thursday the 1st day of August Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

U. Ramaswamy
No. 127/1, Victoria Hall
Kurunji Illam
Udagamandalam
Nilgiris – 643 001.

... Applicant

By Advocate M/s. R. Malaichamy

Vs

1. Union of India
Rep. by the Secretary
Ministry of Communications & I.T.
Department of Posts
Dak Bhavan, Sansad Marg
New Delhi – 110 001.

2. The Chief Postmaster General
Tamil Nadu Circle
Anna Salai
Chennai – 600 002.

3. The Postmaster General
Western Region (TN)
Coimbatore – 641 001.

4. The Superintendent of Post Offices
Nilgiris Division
Udagamandalam – 643001. ... Respondents

By Advocate Mr. S. Nagarajan

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following reliefs :

"1. direct the respondents to induct the applicant into statutory pension scheme under CCS (Pension) Rules, 1972 notionally treating the applicant as he has been appointed as Postman from the date of occurrence of vacancy in the year 2003, also by counting the entire GDS service, along with regular service for the limited purpose of grant of pension under CCS (Pension) Rules 1972; further,

2. direct the respondents to open GPF Account instead of CPF Account and

3. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. It is submitted that the applicant had made a representation dt. 14.11.2018 regarding his grievance which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority is directed to consider the representation in the light of the decision of the Hon'ble Supreme Court in the case of CHET RAM, reported in (2008) 14 SCC 427.

3. Mr. S. Nagarajan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the merits of the case, we deem it appropriate to direct the competent authority to consider the representation of the applicant dt. 14.11.2018 (Annexure A1) in the

light of the decision in the case of CHET RAM cited therein within a period of six months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

(T.Jacob)
Member(A)

(P. Madhavan)
Member(J)

01.08.2019

SKSI